

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 172 of 2020**

**In the matter of:**

**Tek Travels Pvt. Ltd.**

**....Appellant**

**Vs.**

**Altius Travels Pvt. Ltd.I**

**....Respondent**

**Present**

**For Appellant: Mr. Rachit Kholi, Advocate.**

**For Respondent: Mr. Malak Bhatt & Mr. Rajat Bector, Advocates.**

**ORDER**  
**(Virtual Mode)**

**09.03.2021:** Learned Counsel for the Appellant and Learned Counsel for the Respondent are present.

Pleadings in this case is complete.

From perusal record it reveals that the matter was listed on 12.03.2020 and the matter was further directed to be listed on 31<sup>st</sup> March, 2020. But due to unforeseen circumstances arisen due to COVID- 19 the matter could not be listed and it has been listed almost after one year.

Parties are directed to file their 'Notes of Written Submissions' not exceeding three pages along with the supported case laws and 'Convenience Compilation' within one week.

List this matter for further '**Hearing**' on **31<sup>st</sup> March, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**